HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 13£59 / Checker

Bilaspur, dated 21 July, 2025

II-15-12/2017 (Benami Transactions)

Copy of Gazette Notification S.O. 3268(E), dated 17-07-2025 issued by the Department of Justice, New Delhi with regard to designate the court of XII ASJ, Raipur as Special Court for trial of offences punishable under Section 50 (1) of the Prohibition of Benami Property Transactions Act, 1988 (amendment Act, 2016) for the entire State of Chhattisgarh in place of the court of VII ASJ, Raipur, is forwarded to:-

- 1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 16. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.

- 17. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 18. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 19. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
- 20. The Principal District and Sessions Judge, Balod/ Balodabazar-Bhatapara /Balrampur-Ramanujganj/Bastar (Jagdalpur)/Bemetara/Bilaspur/Dakshin Bastar (Dantewada) / Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/Koria (Baikunthpur)/Mahasamund/ Mungeli/ Raigarh/Rajnandgaon/Sarguja (Ambikapur)/Surajpur/Uttar Bastar (Kanker), for information.
- 21. **The Principal District and Sessions Judge,** Raipur with reference your request letter no. 1090/I-15-1/92 dated 21-03-2025 *for information and necessary action*.
- 22. The Registrar, Computerization-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 23. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, for information.
- 24. The Additional Registrar (D.E /Administration/Judicial/Classification/Confidential) High Court of Chhattisgarh, Bilaspur, for information.
- 25. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 26. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- 27. Section Officer/Incharge, Senior Court Manager/Accounts/ O/o R.G./Checker/Protocol /Compliant/Writ/ Civil/ Criminal/ Central Filing Section/Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur for information.
- 28. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.

(Maneesh Kumar Thakur) Registrar General



सी.जी.-डी.एल.-अ.-17072025-264767 CG-DL-E-1**7072025-26476**7

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 3198]

No. 3198]

नई दिल्ली, बृहस्पतिवार, जुलाई 17, 2025/आषाद्व 26, 1947 NEW DELHI, THURSDAY, JULY 17, 2025/ASHADHA 26, 1947

वित्त मंत्रालय (राजस्व विभाग) अधिसूचना

नई दिल्ली, 17 जुलाई, 2025

का.आ. 3268(अ).— केन्द्रीय सरकार, बेनामी संपत्ति संव्यवहार प्रतिवेश अधिनियम, 1988 (1988 का 45) की धारा 50 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और संबंधित उच्च न्यायालय के मुख्य न्यायमूर्ति के परामर्श से भारत सरकार, वित्त मंत्रालय, राजस्व विभाग, जो भारत के राजपत्र, असाधारण, भाग 2, खंड 3, खंड (ii) अधिसूचना संख्या का.आ. 5323(अ), तारीख 16 अक्टूबर, 2018 द्वारा प्रकाशित की गई थी, की अधिसूचना का और संशोधन करती है, अर्थात:-

- 2. उक्त अधिसूचना में सारणी में,-
 - (i) क्रम संख्या 5 के समक्ष, स्तंभ (3) के अधीन प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात्:-"12वें अपर सेशन न्यायाधीश का न्यायालय, रायपुर।";

(ii) क्रम संख्या 21 के समक्ष, स्तंभ (3) के अधीन प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात्:-

"विशेष न्यायालय (सांप्रदायिक दंगे), जयपुर।"।

[अधिसूचना सं. 117/2025/फा. सं. 149/144/2015-टीपीएल-भाग(2)] सैमुअल पिटा, उप सचिव (कर नीति एवं विधान)

टिप्पण - मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में अधिसूचना संख्या का.आ. 5323(अ), तारीख 16 अक्टूबर, 2018 द्वारा प्रकाशित की गई थी।

MINISTRY OF FINANCE (Department of Revenue) NOTIFICATION

New Delhi, the 17th July, 2025

- **S.O. 3268(E).** In exercise of the powers conferred by sub-section (1) of section 50 of the Prohibition of Benami Property Transactions Act, 1988 (45 of 1988) and in consultation with the Chief Justice of the respective High Court, the Central Government hereby makes the following amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), published in the Gazette of India, Extraordinary, Part II, section 3, subsection (ii) *vide* notification number S.O. 5323(E), dated the 16th October, 2018, namely:-
- 2. In the said notification, in the Table,-
 - (i) against serial number 5, for the entries under column (3), the following entries shall be substituted, namely:"Court of XII Additional Sessions Judge, Raipur.";
 - (ii) against serial number 21, for the entries under column (3), the following entries shall be substituted, namely:-

"Special Court (Communal Riots), Jaipur.".

[Notification No. 117/2025/F. No. 149/144/2015-TPL-Part(2)] SAMUEL PITTA, Dy. Secy. (Tax Policy & Legislation)

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) *vide* notification number S.O. 5323(E), dated the 16th October, 2018.